GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2570

TO BE ANSWERED ON THE 14TH DECEMBER, 2021

COMPLIANCE NORMS RELATED TO FPCs

2570: SHRIMATI POONAM MAHAJAN: MS. DEBASREE CHAUDHURI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details regarding the policies being formulated to relax compliance norms related to Farmers Producing Companies (FPCs)?
- (b) whether it is a fact that the Government is going to expand the FPCs beyond six States and if so, by what time it is likely to happen and in which States;
- (c) whether it is also a fact that the Government is contemplating some measures to ensure promotion of FPCs in unreserved States; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): As informed by Ministry of Corporate Affairs, a new Chapter XXIA was incorporated in the Companies Act, 2013 (CA-13) relating to Producer Companies vide the Companies (Amendment) Act, 2020 which got commenced on 11.02.2021. Earlier, the provisions relating to Producer Companies were part of the Companies Act, 1956.

As per Section 378 C(5) of the CA-13, a Producer Company is deemed to be a private company under the CA-13. Relaxations have been provided to private

companies under CA-13 which are also applicable to the Producer Companies. In addition to this, other relaxations offered to companies from time to time like extension of AGMs, relaxation on timelines for annual fillings, etc. are also applicable to Producer Companies.

Section 446B of the Companies Act, 2013 amended vide the Companies (Amendment) Act, 2020 provides for lesser penalties for certain class of companies which inter-alia includes Producer Companies.

(b) to (d): The Government of India has launched the Central Sector Scheme of "Formation and Promotion of 10,000 Farmer Producer Organisations (FPOs)" to form and promote 10,000 new FPOs which will leverage economies of scale, reduction of cost of production and enhancing farmers' incomes thus playing a major role towards doubling the income of farmers. Under this scheme, provision is made for professional handholding support for a period of five years to new FPOs formed.

Under the said Central Sector Scheme, Implementing Agencies (IAs) have been allocated a total of 4965 FPO produce clusters so far, out of which a total of 1762 no. of FPOs have been registered from 30 States/ UTs. The State-wise FPOs registered is Annexed.

State-wise FPOs registered under the new Central Sector Scheme of Formation and Promotion of 10,000 Farmer Producer Organisations (FPOs).

(as on 10th December, 2021)

| Sr. No. | State Name | Grand Total |
|-------------|-------------------|-------------|
| 1 | Andhra Pradesh | 60 |
| 2 | Arunachal Pradesh | 3 |
| 3 | Assam | 73 |
| 4 | Bihar | 96 |
| 5 | Chhattisgarh | 45 |
| 7 | Gujarat | 56 |
| 8 | Haryana | 72 |
| 9 | Himachal Pradesh | 46 |
| 10 | Jammu & Kashmir | 43 |
| 11 | Jharkhand | 74 |
| 12 | Karnataka | 145 |
| 13 | Kerala | 31 |
| 14 | Ladakh | 2 |
| 15 | Madhya Pradesh | 136 |
| 16 | Maharashtra | 136 |
| 17 | Manipur | 7 |
| 18 | Meghalaya | 4 |
| 19 | Mizoram | 7 |
| 20 | Nagaland | 8 |
| 21 | Odisha | 118 |
| 22 | Puducherry | 1 |
| 23 | Punjab | 17 |
| 24 | Rajasthan | 114 |
| 25 | Sikkim | 1 |
| 26 | Tamil Nadu | 125 |
| 27 | Telangana | 82 |
| 28 | Tripura | 13 |
| 29 | Uttar Pradesh | 188 |
| 30 | Uttarakhand | 50 |
| 31 | West Bengal | 9 |
| Grand Total | | 1762 |
